

ITEM NO.13

Court 8 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).6397-6398/2021 (Arising out of impugned final judgment and order dated 22-10-2020 in CRLA No. 1575/2012 22-10-2020 in CRLA No. 1594/2012 passed by the High Court Of Judicature At Allahabad)

BALBIR SINGH & ORS.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION C.B.I.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.106285/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.106284/2021-EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 6459/2021 (II)

(FOR ADMISSION and I.R. and IA No.123470/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123466/2020-EXEMPTION FROM FILING O.T. IA No. 104664/2021 - APPLICATION FOR PERMISSION IA No.131227/2020 - APPLICATION FOR PERMISSION IA No. 104668/2021 - EXEMPTION FROM FILING AFFIDAVIT IA No. 123470/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 123466/2020 - EXEMPTION FROM FILING O.T. IA No. 131228/2020 - EXEMPTION FROM FILING O.T. IA No. 19147/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 03-09-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Ms. Sakshi Kakkar, AOR

Mr. Ratnakar Dash, Sr. Adv.
Mr. Devvrat, AOR
Mr. Swati Setia, Adv.
Mr. Anup Kumar, Adv.
Ms. Neha Jaiswal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Let the records be requisitioned.

Tag with Criminal Appeal arising out of SLP (Cr1.) Nos.4946-4947 of 2021.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)